

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA
UNSTARRED QUESTION NO.96
ANSWERED ON 2nd FEBRUARY, 2017
SHIP BREAKING YARDS

96. SHRI PARVESH SAHIB SINGH:

Will the Minister of SHIPPING be pleased to state:

पोतपरिवहनमंत्री

- (a) the details of steps taken/being taken by the Government to develop and regulate the ship breaking yards/industry in view of their environmental impact;
- (b) whether the Government is aware that several international shipping companies have refused to send their vessels for breaking in India due to poor environmental and labour compliances and if so, the reaction of the Government thereto;
- (c) the steps taken/being taken by the Government to ensure that the ship breaking yards functioning in the country including at Alang are compliant with the Hong Kong Convention;
- (d) whether the Government has held any consultations with the respective State Governments or maritime board to resolve the issues faced by ship breaking industry in the country; and
- (e) if so, the details and the outcome thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

- (a) Government of India has notified Shipbreaking Code, 2013 to regulate ship breaking and to ensure safe and environmentally sound ship recycling in the country;
- (b): No, Madam;
- (c): India has not ratified the Hong Kong Convention. However, the ship recycling facilities are following the Ship Breaking Code 2013 which, meets international standards of safe and environmentally sound ship recycling operations;
- (d): Yes
- (e): Government of India has revised Ship Breaking Code in consultation with State Governments and Maritime Boards to resolve the issues faced by shipbreaking industry. Government of India has also held discussions with Gujarat maritime Board and Gujarat Government to improve the housing and hospital facilities for workers at Alang.
